Subject:- Weekly Report in respect of important developments in CBEC for the week – 07.11.16 to 11.11.16 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 07.11.16 to 11.11.16.

1. Administrative Changes:-
   - Order regarding assigning of additional charge of post of Director General (Safeguards) to Shri Mahender Singh, Director General (Audit) of Customs & Central Excise has been issued vide Office Order No. 129/2016 dated 08.11.2016.
   - Order regarding placement of services of Mrs. Meenal Bhosale, IRS at the disposal of Government of Rajasthan on deputation basis has been issued vide Office Order No. 130/2016 dated 08.11.2016.
   - Order regarding posting in the grade of Additional/Joint Commissioner of Customs and Central Excise has been issued vide Office Order No. 131/2016 dated 10.11.2016.
   - Order regarding extension of loan period of Shri Y.P. Singh, IRS with Enforcement Directorate for a period of 03 months upto 30.01.2017 has been issued vide Office Order No. 132/2016 dated 11.11.2016.
   - Order regarding extension of loan period of Shri Anuj Gogia, IRS with Enforcement Directorate for a period of 03 months upto 23.01.2017 has been vide Office Order No. 133/2016 dated 11.11.2016.

2. Legislative Changes:-
   - Notification No. 52/2016-Cus(ADD), dated 09.11.2016 has been issued to levy anti-dumping duty at modified rates on 4, 4 DiaminoStilbene 2, 2 Disulphonic Acid (DASDA) originating in or exported from People’s Republic of China up to and inclusive of 22nd January, 2019.
   - Notification No. 46/2016-Service Tax dated 09.11.2016 has been issued to amend Place of Provision of Services Rules, 2012 so as to amend the place of provision of ‘online information and database access or retrieval services’ with effect from 01.12.1016.
   - Notification No. 47/2016-Service Tax dated 09.11.2016 has been issued to amend Notification No. 25/2012-ST dated 20th June, 2016 so as to withdraw exemption from service tax for services provided by a person in non-taxable territory to Government, a local authority, a governmental authority or an individual in relation to any purpose other than commerce, industry or any other business or profession, located in taxable territory.
   - Notification No. 48/2016-Service Tax dated 09.11.2016 has been issued to amend Service Tax Rules, 1994 so as to prescribe that the person located in non-taxable territory providing online information and database access or retrieval services to ‘non-assesse online recipient’, as defined therein, is liable to pay service tax and the procedure for payment of service tax.
   - Notification No. 49/2016-Service Tax dated 09.11.2016 has been issued to amend notification No. 30/2012-ST, dated the 20th June, 2016 so as to put compliance liability of service tax payment and procedure on to the service provider located in the non-taxable territory with respect to online information and database access or retrieval services provided in the taxable territory to ‘non-assesse online recipient’.
3. Any Circular:-
- Circular No. 1050/38/2016-CX dated 08.11.2016 issued for Combined Annual Return Form for Central Excise and Service Tax.
- Circular No. 202/12/2016-ST dated 09.11.2016 issued for withdrawal of exemption from service tax on cross border B2C OIDAR services provided online/electronically from a non-taxable territory to consumers in taxable territory in India.

(Hemambika R. Priya)
Commissioner(Coord)

1. Chairman, CBEC
2. Member (Admn)
3. Member (Budget/GST)
4. Member (Cus & Legal)
5. Member (CX/ST/IT)

Copy for information to:
Commissioner (CX)/ Commissioner (ST)/Commissioner (Legal)/Commissioner (PAC)/Commissioner(Cus&EP)/Commissioner(RI&I)/Commissioner(GST)/Commissioner(DTPS)/JS(Admn)/JS(Cus)/JS(TRU-I)/JS(TRU-II)/JS(Review)/JS (DBK)/Web-Master.